

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-310/1993/4196 1A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Bobita Kshetry,
Addl. District & Sessions Judge, Kamrup, Amingaon
cum i/c District & Sessions Judge, Kamrup, Amingaon.

Dated Guwahati the 12th November, 2020.

Sub: **Casual leave.**

Ref:- Your letter No. ADJKA/683/2020 dtd. 10.11.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave for two days on 23.11.2020 & 25.11.2020, has been granted, subject to availability of casual leave in your credit. The Civil Judge & Assistant Sessions Judge, Kamrup, Amingaon will remain in charge of your Court as well as the Court of the District & Sessions Judge, Kamrup, Amingaon in your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-310/1993/4197/A, dated 12.11.2020

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

12/11/2020
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